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Report on the compliance status of Environmental Clearance granted to M/s Rizvi Land Developments Pvt Ltd for “Residential and Commercial Project with SRA Scheme at Village, Kolkalyan, Santacruz, Mumbai

1.0 PREAMBLE

In OA No. 144 of 2017, Hon’ble NGT (WZ) vide order dated 16.02.2023, has passed following direction:

*“ 5. Since the Applicants have leveled allegations against the Respondent No. 7/Project Proponent with respect to non-compliance of EC conditions, which are being claimed to have been complied with by the learned Counsel for the Respondent No. 7, we deem it appropriate to **direct the Regional Officer of the MoEF&CC, Nagpur to verify the fact as to whether the claim being made by the Respondent No. 7 in respect to the compliance having been made, is correct or not. We expect that this verification would be done within a period of one month from today and the report to that effect shall be submitted to us.** “*

Accordingly, the project was inspected on 08.03.2023. Shri. Shabhaz, Project Manager and Shri Anthony, Architect of the project were present.

2.0 ABOUT THE PROJECT

2.1 Environmental Clearance: Environmental Clearance was granted by the SEIAA vide letter No. SEAC-2011/CR-760/TC.2 dated 23.01.2012 to M/s Rizvi Land Developments Pvt Ltd for the Residential cum Commercial Projects with S.R . Scheme at Kokalyan, Santacruz (E), Mumbai.

The project consists of construction of nine Rehab buildings of G+7 and two sale buildings of 2 B +G+8. The project Proponent (PP) has constructed five Rehab buildings with G +7 and One Sale building with Wings A, B & C. Occupancies obtained for all the above except Wing-C of sale building. No construction activity noticed at the site. The validity of the EC was has already lapsed.

PP has informed that the configuration was slightly changed [addition of one floor in sale building] after the approval by Civil Aviation and SRA, however, the total built up area is only 30,306.44 sqm against the 58,741.32 sqm permitted under the EC. According to the Architect certificate (**Annexure-I**) submitted by the PP, the built up area is 30,306.44 sqm.



Fig: Google imagery of the site

2.2 Sewage Treatment: It is noted that PP has provided two STPs at the site [one near A-2 and another near A-6] and according to the information and copy of the completion letters submitted by PP, initially, STP with 215 KLD was installed for Rehab buildings A-3, A-4 A-5 and A-6 and after completion of A-2, the 100 KL STP was installed. PP informed that STPs were installed at the cost of Rs 42 lakhs however, most of the tenants of Rehab buildings have opposed to run the plant which resulted in malfunctioning and inoperable therefore Rs 20 lakhs has been spent for repair and maintenance.

The 100 KL STP was not in operation, the residents also reported that the STP was not operated for long time. PP responded that the STP could not be operated due to the objection by the residents about noise and odor problem. The sewage is discharged in to sewer line. Further, part of STP has been located in the pathway near A-3 & A-6.

PP has not installed STP for the sale building and the sewage from sale building is directly discharged into Sewer line.

PP informed that work order for installation of STP of 160 KLD has been already issued and about 50 % materials were received at the site. The reason for the delay is as the

project area has high density slum. Components of STP viz two number of filters were seen at the site.

During the visit, PP has shown the dual pipeline for the reuse of treated sewage of flushing, however, it is not used since the STP is not in operation.

As per the Consent order of MPCB, 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. Since PP is not complying with the consent condition, MPCB need to take further action.

2.3 Solid Waste Management:, PP has installed two OWC-135 kg capacity each, one for rehab building and one for sale building. The OWC installed at rehab building was not in operation, the residents also reported that the OWC was not operated for long time. PP responded that it could not be operated due to the objection by the residents about odor problem.

2.4 Green Belt Development: PP informed that since part of construction [four Rehab building and one sale building] are yet to be constructed and the entire site have slum, the green belt could not be developed for the even the completed portion. PP has submitted green belt development plan and undertaking to provide green belt once the construction is completed. Copy of the green belt development plan is enclosed at **Annexure-V**. According to the Plan, there are 68 trees exists on site and proposed to carry out plantation in an area of 2440 sqm., total number of trees to be planted is 350.

PP should have completed plantation in the completed portions. Noted that PP has retained few plants and planted few ornamental plants. The area shown for proposed plantation in the green belt development submitted by PP, has other facilities like STP, OWC etc.,.

2.5 Environmental Monitoring: PP has produced reports on Ambient Air, Noise, Soil and Ground water, monitored during the construction period [2017- 2018] . All the parameters were within the limit except the day time noise level which was slightly higher than the limit-55.4 dB (A) against 55 dB (A).

After the site visit and based on the information provided by the Project Manager and Architect during the visit and additional documents submitted, the compliance status of

environmental safeguards in the project is given in this report. There are certain non-compliances/ partial compliances of EC conditions noticed which attracts action by SEIAA as per the S.O 637 (E) dated 28.02.2014. Copy enclosed at **Annexure- XXI**.

3.0 Compliance Status of EC conditions

SI No.	Condition	Compliance Status
(i)	Project proponent submitted designs showing improved ventilation by increasing the opening in the passage from 0.90 m to 1.50 m and displacing the staircase accordingly to provide adequate light and ventilation to the lift lobby. Local authority should ensure this while approving the plans.	PP has informed that approval of SRA was obtained vide letter no SRA/ENG/3242/HE/PL/AP dated 19.06.2018. The opening in the passage in rehabilitation building was measured and found to be 1.57 m.



Fig: Passage area of Rahab building

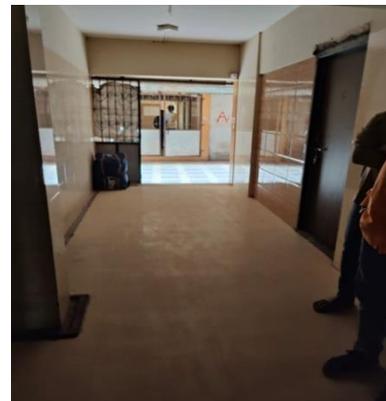


Fig: Lift lobby area of Rahab building

(ii)	This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this. This environmental clearance issued with respect to the	PP informed that the land is reserved for residential purpose as per D.P. of Municipal Corporation of Greater Mumbai (MCGM) and accordingly SRA has approved the plan.
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environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

- (iii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same before approving layout plan & before according commencement certificate to proposed work. ULB should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- PP informed that the construction is as per the approval.
- It is noted that the configuration as per the EC is G+7 for rehab buildings and 2B+G+8 for sale building with 58,741.32 sqm. As per the SRA approval submitted by the PP, Rehab building with G+7 floors and Sale buildings with 2 B +G +9F with built up area of 55644.13 sqm was permitted. PP has constructed **Rehab building with seven floors and sale building with nine floors.**

PP has informed that one floor added on sale building after the approval by Civil Aviation and SRA, however, the total built up area is only 30,306.44 sqm against the 58,741.32 sqm permitted under the EC. According to the Architect certificate (**Annexure-I**) submitted by the PP, the built up area is 30,306.44 sqm.

Though the built up area is within the EC limit, the PP should have intimated the change to SEIAA as per the EC condition No. xlvi.

- (iv) “Consent for Establishment” shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment Department before start of any construction work at the site.
- Noted that Consent to Establish was obtained from the State Pollution Control Board vide letter no.BO/RO (HQ)/Mumbai/CE/CC-04 dated 09.01.2012.
- Consent to Establish was revalidated vide letter no Format 1.0/ JD (WPC) / UAN No. 0000127092 /CR / 2207000958 dated 20.07.2022. Copies are enclosed at **Annexure-II and III.**
- PP informed that the CTE was submitted to the Environment Department before start of construction work. **PP has no supportive documents on the above.**
- (v) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- No construction activity noticed at the site, According to PP, the construction was carried out from April, 2012 to December, 2018 and during the period, required sanitary facilities were provided during the construction period.
- (vi) Project proponent shall ensure completion of STP. MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in
- Noted that out of nine rehab buildings and two sale buildings, five Rahab buildings and one sale building with wings A, B & C have been constructed. Occupancies obtained for all the above except wing-C of sale building.
- Further, noted that PP has provided two STPs at the site [one near A-2 and another near A-6] and according to the information and copy of the completion

Para 2. Prior certification from appropriate authority shall be obtained.

letters submitted by PP, initially, STP with 215 KLD was installed for Rehab buildings A-3, A-4 A-5 and A-6 and after completion of A-2, the 100 KL STP was installed. PP informed that STPs were installed at the cost of Rs 42 lakhs however, most of the tenants of Rehab buildings have opposed to run the plant which resulted in malfunctioning and inoperable therefore Rs 20 lakhs has been spent for repair and maintenance.

The 100 KL STP was not in operation, the residents also reported that the STP was not operated for long time. PP responded that the STP could not be operated due to the objection by the residents about noise and odor problem. The sewage is discharged in to sewer line.

The STP and OWC are located just adjacent to the building and part of STP has been located in the pathway near A-3 & A-6.



Fig: Part of STP in pathway

PP has not installed STP for the sale building and the sewage from sale building is directly discharged into Sewer line.

PP informed that work order for installation of STP of 160 KLD has been already issued and about 50 % materials were received at the site. The reason for the delay is as the project area has high density slum. Components of STP viz two number of filters were seen at the site.

Similarly, PP has installed two Organic Waste Convertor (OWC)-135 kg capacity each, one for rehab building and one for sale building. The OWC installed at rehab building **was not in operation, the residents also reported that the OWC was not operated for long time. PP responded that it could not be operated due to the objection by the residents about odor problem.**

PP should address the issues and put both the STP and OWC into operation in consultation with MPCB. PP should consider locating the STP well away from the buildings/ pathway.

PP informed that the physical occupation was given in June 2017 for rehab buildings A4, A6 and A3, in

October 2017 for A5 , in Feb, 2020 for A2 and March, 2020 for Sale buildings(Wings A& B), after installation of STP and MSW facility and put into operation. According to the letter of the STP supplier, the STP with 215 KL capacity was put in operation from October, 2017 and 100 KL ST P was put in use from September, 2018. Copy of the letters from the STP supplier are enclosed at **Annexure- IV & V.**

PP informed that NOC for water supply has been obtained for Sale building on 31.10.2015, for A-3, A-4, A-5 and A-6 building on 02.08.2016, for A-2 on 24.01.2018. Copies in Marathi were submitted.



Fig: OWC for Rehab building



Fig: OWC for Sale Building



Fig: Filters purchased for the proposed STP

(vii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets,

No construction activity noticed at the site. However, there is a camp in the site and according to PP, 15 families are staying in the camp. PP informed that drinking water, fuel for cooking are

mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.

provided. PP informed that the labors use public toilet facilities available adjacent to the site.

According to PP, though the construction was completed in December, 2018, the labour camp is retained for STP work.

The labour camp is very poorly maintained and PP should provide separate toilet facilities for the labors camp.



Fig: Labour Camp

- (viii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- No construction activity noticed at the site. Reported that adequate drinking water and sanitary facilities were provided for workers on site during the construction period from 2017- 2018.
- (ix) The Solid Waste generated should be properly collected and segregated. Dry/inert solid waste
- Noted that dust bins are provided for collection of waste from operation phase. PP informed that the solid waste

should be disposed off to the approved sites for land filing after recovering recyclable material

- (x) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And. No wet garbage will be disposed outside the premises. Local authority should ensure this.

- (xi) Arrangement shall be made that waste water and storm water do not get mixed.

generated is properly collected and segregated. Organic waste composter has been installed for converting wet waste into manure. Reported that non-biodegradable waste are given to recyclers.

The details of OWC are dealt at Condition No. (vi) above.

The Storm water drains and sewer lines are separately provided on site.

The resident of Rehab building informed that often there is overflow of sewage and produced photos and video. PP informed that the residents throw all waste into the sewer thus cause blockage and overflow.

This issue need to be seriously addressed by the PP. A compliance report in this regard shall be submitted to MPCB, SEIAA and this Office within two months. Any failure will attract action from SEIAA as per S.O 637 (E) dated 28.02.2014.



Fig: Blockage removal from sewer line



Fig: Storm water drain

- (xii) All the topsoil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site. PP informed that a top soil generated could not be used as the entire site had slums on it. The excess were disposed at Village Bhayanderpada (Ovala), Thane with the approval of MCGM. Copy of the approval is enclosed at **Annexure- VI.**
- (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved. According to PP, natural drainage system of area is not disturbed. The construction is done by taking advantage of natural contour.
- (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dpt. **Partially Complied.** PP informed that since part of construction [four Rehab building and one sale building] are yet to be constructed and the entire site have slum, the green belt could not be developed for the even the completed portion. PP has submitted green belt development plan and undertaking to provide green belt once the construction

is completed. Copy of the green belt development plan is enclosed at **Annexure-VII** According to the Plan, there are 68 trees exists on site and proposed to carry out plantation in an area of 2440 sqm., total number of trees to be planted is 350.

Noted that PP has retained few plants and planted few ornamental plants. PP should have completed plantation in the completed portions. Further, the area shown for proposed plantation in the green belt development submitted by PP, has other facilities like STP, OWC etc.,

PP should revise the green belt development plan and submit to SEIAA, MPCB and IRO, MoEFCC and ensure plantation with native species.



Fig: Plants at the site including ornamental plants

- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approval sites with the approval of competent authority. According to the PP the construction waste was disposed as per MCGM's guidelines by paying the royalty. Copy of approval is enclosed at Annexure-IV.
- (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants. The soil and water sample from the project site is tested from NABL accredited laboratory. As per test report there is no presence of heavy metals in the soil and ground water. Copy of the monitoring reports are attached at **Annexure-VIII & IX.**
- (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminant watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water. PP informed that hazardous wastes were not generated in this activity. However, the disposal of the same if any generated in future shall be done as per CPCB /MPCB norms applicable to hazardous waste.
- (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.

- (xix) The diesel generator sets to be used during construction phase should be low Sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards. No DG set noticed at the site.
- (xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken. According to PP, D.G. sets are not provided on site as 24 hr electric supply is available
- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. PP informed that the PUC certificate was mandatory for the vehicle carrying construction material and site in-charge used to check the same. PP has produced a copy of PUC obtained in the year 2017 as a supportive document. **Annexure -X.**
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB. PP has produced copy of the reports on noise levels as well as air pollution monitored during the construction period, through MoEF recognized laboratory. The day time noise level was slightly higher than the limit-55.4 dB (A) against 55 dB (A). Copy of the monitoring reports are enclosed at **Annexure- XI & XII.**

- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations)
- PP has informed that fly ash containing bricks (AAC Type) were used for construction and copy of invoice produced is enclosed at **Annexure-XIII.**
- (xxiv) Ready mixed concrete must be used in building construction.
- PP has informed that Ready mix concrete was used for building construction. Copy of invoice for procurement of RMC from L&T, Lafarge and skyway is submitted. **Annexure-XIV.**
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of firefighting equipment's etc. as per National Building Code including measures from lighting.
- PP has submitted Structural Safety certificate. **Annexure-XV.**
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- Noted that PP has provided collection tank for the rainwater from roof top. Reported that the collected water is utilized for flushing purpose. The over flow of the tank is connected to the Municipal Storm Water drains.

- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred. PP informed that pre-mixed concrete, curing agents were used as a measure for reducing water demand.
- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority. PP informed that the water requirement during construction phase was met through tanker supply and there is no drawl of ground water.
- (xix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Discharge of unused treated effluent shall conform to the norms and standards of the Maharashtra Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP. **Partially Complied.** PP has provided a letter on installation and commissioning of STPs submitted by the supplier. As per the records, PP has not submitted the certificate of independent expert on installation of STP to Ministry. During the visit, PP has shown the dual pipeline for the reuse of treated sewage of flushing, however, it is not used since the STP is not in operation. As per the Consent order of MPCB, 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. **Since PP is not complying with the consent condition, MPCB need to take further action.**

- (xxx) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB. PP informed that OC was granted in June 2017 for rehab buildings A4, A6 and A3, in October 2017 for A5 , in Feb, 2020 for A2 and March, 2020 for Sale buildings(Wings A& B), after installation of STP and MSW facility and put into operation. According to the letter of the STP supplier, the STP with 215 KL capacity was put in operation from October, 2017 and 100 KL ST P was put in use from September, 2018.
- (xxxii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water. **Not Complied.** PP has not provided dual plumbing system for grey and black water separation.
- (xxxiii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control. **Not Complied.** PP informed that being a SRA project, this condition is not complied in respect of Rehab buildings, however, water efficient sanitary fixtures have been provided for Sale building. Noted that tap and showers provided in Sale building are not low flow.
- (xxxiv) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high PP informed that they are not drawing any Ground water at the site. Noted that the use of glass is less than 40%

quality double glass with special reflective coating in windows.

- (xxxv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement. According to PP, the Roof was provided as per the prescriptive requirement specified in Energy Conservation Building Code Roofing material: Total 8” thick (Slab + 2” Brick bat Coba + China Chips flooring).
- (xxxvi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters systems. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy. PP has provided a Solar PV panels for common area lighting. The LED lights are provided in common area of each building. The CFL are provided outside the building.



Fig: Solar panel, LED lights

- (xxxvii) Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- No DG set is noted during the site visit.
- PP informed that the D.G. sets are not provided on site as 24 hr electric supply is available.
- (xxxviii) Noise should be controlled to ensure that it does not exceed the prescribed standards.
- Repetition of Condition No. (xxii)
- During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

- (xxxix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. **Partially Complied.** Noted that the site is approachable by 12m wide road and the entry and exits are on the internal road. According to PP, 204 parking has been provided against requirement of 193 for sale building and **required 186 parking area for Rehab building will be provided along with remaining Rehab buildings.** Photograph on the parking facilities are given below:



Fig: Parking in Sale Building



Fig: Parking in Rehab Building

- (xl) Opaque wall should meet PP informed that they have used 6 inch prescriptive requirement as per Autoclaved Aerated Concrete Blocks and Energy Conservation Building additional 2 inch of plaster resulting in

Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement. the U value of 0.56 w/m²k for the effective insulation against the Heat gain.

- (xli) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation. The distance between two Rehab buildings were measured and it was found to be 4.5 m
- (xlii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings. PP informed that the site in-charge, was responsible for regular supervision on environmental measures during the construction phase.
- (xliii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance. As per the Google imagery, the construction was initiated around April, 2012, after the grant of EC.
- (xliv) Six monthly monitoring reports should be submitted to the Department and MPCB and Ministry. PP reported that the six-monthly Compliance Monitoring Reports to Regional Office, MoEF&CC Nagpur, Env. Dept. Govt. of Maharashtra and RO MPCB has been submitted. Copy of the acknowledgements are enclosed at **Annexure-XVI & XVII.**

- (xlv) A complete set of all the documents submitted to Dept. should be forwarded to the MPCB. PP informed that all relevant documents were submitted to MPCB while applying Consent to Establish and accordingly they have granted Consent to Establish vide consent no. BO/RO (HQ)/Mumbai/CE/CC-04 dated 09.01.2012 and Revalidation of Consent to Establish
- (xlvi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department. PP informed that the project needs amendment in EC as adjoining plot is added in the layout however there is no construction on the adjoining plot.
- (xlvii) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards. **Not Complied.** PP informed that at present project head himself is managing environment issues, **however, the separate Cell will be formed to look after the Environmental Management.**
- (xlviii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department. PP informed that Rs.187 lakhs has been earmarked as Capital cost for EMP and Rs 84 lakhs has been spent so far on the following:
- | | |
|-----------------------|------------|
| 1. Site Sanitation | - 2 Lakhs |
| 2. Health checkup | -1 Lakh |
| 3. Env'tl. Monitoring | -4 lakhs |
| 4 STP | - 62 lakhs |
| 5. OWC | -15 Lakhs |
| Total | - 84 Lakhs |
- PP informed that year-wise expenditure was not submitted to MPCB & Env. Dept. as the project is still under progress.**

- (xlix) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://envis.maharashtra.gov.in>
- PP has issued advertisement in two local newspapers Navshakti and Free Press Journal, **however the seven day clause was not followed.**
- Copy of the advertisements in English and Marathi are enclosed at **Annexure- XVIII & XIX.**
- (li) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- PP informed that copy of EC was sent to concerned Municipal Corporation, **however, could not provide any acknowledgement.**
- (lii) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously
- The EC and compliance status for the period April 2022- September 2022 has been uploaded on Company Website. http://rizvi.com/wp-content/uploads/2017/10/EC_Rizvi.pdf

sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂,NO_x(Ambient level as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

- (liv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Officers of MoEF by e-mail.
- PP informed that Environmental Statement for the last year has been submitted to MPCB through online portal and has submitted copy of the same. Copy of the Environmental Statement is enclosed at **Annexure- XX**.


16/03/2023

(E.Thirunavukkarasu)

Sci 'E



ESSAARGROUP

architects | designers | planners.

+91 22 2684 7722
+91 22 2684 7744

Date: 04.03.2023

To,
Director,
Integrated Regional Office (West Central Zone),
Ministry of Environment, Forest and Climate Change,
Ground Floor, East wing, New Secretariat Building,
Civil lane, Nagpur, Maharashtra - 440001

Sub: Area Statement for Amendment / Expansion in EC for Residential cum Commercial project with SRA Scheme at village Kolekalyan, Santacruz (E), Mumbai. by **RIZVI LAND DEVELOPMENTS PVT. LTD.**

Dear Sir,

This is stated that our client developing the above said property. The area statement for the earlier EC, constructed area and proposed Total Built-up Area are given in following table,

Proposed Total Built Up Area (m ²) as per earlier EC vide letter no. SEAC-2011/CR.760/TC.2 dated 23.01.2012	Construction status of work (m ²)	Proposed area as per Amendment / Expansion (m ²)
58,741.32	30,306.44	58,741.32 m ² (Existing EC) +30,545.69 m ² (Proposed) = 89,287.01 m ²

Thanking you,
Yours faithfully,
For: Essaar Group.

Ar. Leena Churi.
(CA/2005/35538)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24020781 / 24010437

Fax : 24024068 / 24044532

Email : mpcb@vsnl.netVisit At : <http://mpcb.gov.in>Kalpataru Point, 2nd, 3rd & 4th Floor,
Opp. Cineplanet, Near Sion Circle,
Sion (E), Mumbai-400022.

EIC No: MU-3069-11

Infrastructure Project/LSI

Consent No. BO/RO(HQ)/Mumbai/CE/CC-04

Date: 09/01/2012

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

.....
 CONSENT is hereby granted to,

M/s. Rizvi Land Developments Pvt.Ltd,

CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolkalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. **The Consent to Establish is granted for a period up to: Commissioning of the Project or 5 years whichever is earlier.**

For development of land / plot as new construction activities of residential cum commercial project under SRA Scheme named as **M/s. Rizvi Land Developments Pvt.Ltd**, CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolkalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai on total plot area of 15,429.84 sq.mtrs, Proposed BUA (As per FSI) of 41,027.16 sq.mtrs & Total Construction BUA of 58,741.48 sq.mtrs including utilities of residential cum commercial project under SRA Scheme as per construction commencement certificate issued by local body.

This project requires Environment Clearance under EIA Notification dt: 14/09/2006 of MoEF, GOI as amended on dt: 1/12/2009. Therefore the effective date of this consent to Establish shall be from the date of obtaining Environment Clearance from Competent authority by the project proponent.

SRO Mumbai II/Ind/Ora/L.S./01057152



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2. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of sewage effluent from construction project shall not exceed **466.0 M³**.
- (ii) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1	pH	Not to exceed	6.5 to 9.0
2	Suspended Solids	Not to exceed	100 mg/l.
3	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
4	Fecal Coliform	Not to exceed	500/100/1 mg/l.
5	Residual Chlorine	Not to exceed	01 mg/l.
6	Detergent	Not to exceed	01 mg/l.
7	Floating matters	Not to exceed	10 mg/l
8	COD	Not to exceed	50 mg/l

- (iii) **Sewage Effluent Disposal:** The treated domestic effluent shall be 80% recycled and reused for flushing, fire fighting and cooling of Air conditioners and remaining shall be discharged to Municipal sewer. In no case, effluent shall find its way to any water body directly/indirectly at any time.

[The project proponent authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination]

- (iv) **Non-Hazardous Solid Wastes:**

Sr.No	Type of Segregated solid waste	Quantity/ Day)	Treatment	Disposal
1.	Wet Garbage	890	Composting	landfill site
2.	STP Sludge	27		
2.	Dry Garbage	1336	..	

3. Other Conditions (during Construction Phase):

- All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.
- This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.
- No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.
- There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.
- Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable.
- Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.

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7. In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.
 8. The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handing over of complex for occupation.
 9. Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
 10. The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body. The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000
 11. Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.
 12. The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M & H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.
 13. For disinfections of waste water ultra violet radiation shall be used in place of chlorination.
 14. Vehicles hired for construction activities should be operated only during non peak hours.
 15. Ready mixed concrete used in building construction should apply separately for consent from the Board.
 16. applicant, during the construction stage shall provide
 - a. Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.
 - b. Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.
 - c. Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
 - d. Green belt of 33% of the open space shall be developed.
 17. E-Waste shall be disposed to authorized re processor.
- 4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	582.00 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic CMD
(iv) Industrial Cooling, spraying CMD



The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981:

(i) The Applicant may install 2-nos. of diesel generating sets (DG Sets) of capacity 450 KVA & 400 KVA each and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Standards for Emissions of Air Pollutants:

(i) SPM/TPM	Not to exceed	150 mg/Nm ³
(ii) SO ₂ (DG Set)	Not to exceed	30 Kg/day.

(ii) The following measures shall be taken:

a. Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, SPM, and RSPM.

b. Applicant shall achieve following Ambient Air Quality standards.

1.	SPM Not to Exceed (Annual Average)	140	µg/ m ³
	Not to Exceed (24 hours)	200	µg/ m ³
2.	SO ₂ Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	80	µg/ m ³
3.	NO _x Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	80	µg/ m ³
4.	RSPM Not to Exceed (Annual Average)	60	µg/ m ³
	Not to Exceed (24 hours)	100	µg/ m ³

(iii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity
1	HSD	142 Ltrs/Hr

(iv) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height above the roof of building in which it is installed
1	DG Sets 450 KVA X 400 KVA	4.5 & 4.0 mtrs each

(v) Conditions for D.G. Set:

- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.



3. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
4. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
5. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
6. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
7. D.G. Set shall be operated only in case of power failure.
8. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

(vi) **Other Conditions:**

- a) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

(vii) **Conditions for Utilities like Kitchen, Eating Places etc:**

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
2. The toilet shall be provided with exhaust system connected to chimney through ducting.
3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
4. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.

(viii) The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.

- (ix) Construction equipments generating noise of less than 65/90 db(A) are permitted.
- (x) No construction work is permitted during nighttime.

6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

(i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
---------	---------------	----------	-----	----------

The applicant shall not generate any type of Hazardous Waste.



7. The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
8. **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**
9. The applicant shall adopt environment friendly technology in development of the project.
10. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
11. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
12. Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
13. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.
14. The applicant shall provide Environmental friendly road transportation by adopting mechanical type closed trucks for transportation of minerals & metals / construction debris with effect from 1/04/2012.
15. **The applicant should not take any effective steps for implementation of the project before obtaining Environment clearance as per EIA Notification, 2006.**
16. The applicant shall submit **Bank Guarantee of Rs. 5.0 Lakhs** towards the compliance of consent conditions at Regional Office, MPCB, Mumbai within 15-days.
17. The capital investment of the project is **Rs. 75.0 Cr.**



(Handwritten signature)
 (Milind Mhaiskar)
 Member Secretary

To,

M/s. Rizvi Land Developments Pvt.Ltd,

CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolekalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai.

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Copy to-

1. Regional Officer, MPCB, Mumbai - He is directed to obtain necessary Bank Guarantee from the applicant and ensure compliance of consent conditions
2. Sub Regional officer, Mumbai-III, MPCB,
3. Chief Accounts Officer, Mumbai, MPCB,

Received consent fee of:-

Sr. No.	Amount	DD. No.	Date	Drawn On
1.	Rs. 1,25,100/-	267716	31/10/2011	Vijaya Bank

4. Cess Branch, MPCB, Mumbai.
5. Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000127092/CR/2207000958

Date: 20/07/2022

To,
 M/s. RIZVI ESTATES AND HOTELS PVT LTD.,
 6422,6422/1-31
 ,6423,6423/1-6,6424A,
 6424B,6424-B/1-4,6424-C
 ,6424- C/1-3,6426,6426/1-17,
 6427,6427/1-16,6249A,6429A/1-
 11,7370,7374,7375,7376A,
 7376A/1-16,7377,7379,
 7319/1-37381,
 7381/1-16,7382,7382/1-3,7394,
 7394/1-6,7396,7396/1-6,7400,7401(PT),
 7402,7402/1-17,7403A,7403A/1-47,
 7403B, 7403D,7403D/1-207408,7408/1-6,
 7437,7437/1-53,7438,
 7438/1-7,7440,7440/1-14,7448,7448/1-17,7
 451,7451/1-11, VillageKolekalyan,Behind
 Kalina Church, Kalina, Santacruz East-
 Mumbai



Your Service is Our Duty

Sub: Revalidation of Consent to Establish for Construction Residential Cum Commercial Projects under SRA scheme.

- Ref:**
1. Application Submitted by SRO-Mumbai-II
 2. Earlier Consent to Establish having No.BO/RO(HQ)/Mumbai/CE/CC-04, Dtd-09.01.2012
 3. SCN issued on 12.04.2022.

Your application NO. MPCB-CONSENT-0000127092

For: grant of Consent to Establish (re-validation) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to Establish is valid upto Commissioning of the unit or upto-09.01.2027 whichever is earlier.**
2. **The capital investment of the project is Rs.75 Cr. (As per undertaking submitted by pp).**

3. The Consent to Establish is valid for Revalidation of Consent to Establish for Construction for Residential Cum Commercial Projects under SRA scheme. named as M/s. RIZVI ESTATES AND HOTELS PVT LTD., 6422,6422/1-31,6423, 6423/1-6,6424A,6424B,6424-B/1-4,6424-C,6424-C/1-3,6426, 6426/1-17,6427,6427/1-16,6249A,6429A/1-11,7370, 7374,7375,7376A,7376A/1-16,7377,7379, 7319/1-37381,7381/1-16,7382,7382/1-3, 7394,7394/1-6,7396,7396/1-6,7400,7401(PT),7402,7402/1-17, 7403A,7403A/1-47,7403B, 7403D,7403D/1-207408,7408/1-6,7437, 7437/1-53,7438,7438/1-7,7440,7440/1-14,7448,7448/1-17,7451,7451/1-11, VillageKolekalyan,Behind Kalina Church, Kalina, Santacruz East-Mumbai on Total Plot Area of 15429 Sq.Mtrs for construction BUA of 58741.32 Sq.Mtrs as per EC granted dated-23.01.2012 including utilities and services

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-23.01.2012	15429.00	58741.32
2	Consent to Establish dtd-09.01.2012	15429.84	58741.48

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	466	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set- 450 KVA	1	As per Schedule -II
S-2	DG Set- 400 KVA	1	As per Schedule -II

6. Conditions under Solid Waste Rules, 2016:

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Garbage	890 Kg/Day	OWC	Used as soil manure
2	Dry Garbage	1336 Kg/Day	Disposal	Authorized recyclers

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
NA					

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8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall extend the existing B.G. of Rs.5.0 Lakhs and obtain additional B.G.of Rs.5.0 Lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
14. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
15. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
16. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
17. PP shall submit Bank Guarantee of amount of Rs.24.75 Lakhs (5 times of one term fees x no. of year of violation). The same shall be forfeited as PP has not obtained revalidation of consent to establish after 09.01.2017, thus violated the consent conditions
18. PP shall obtain/Re-validated Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.
19. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.



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712000dc

Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2022-07-20 16:41:50 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2112002401	21/12/2021	Online Payment
2	100000.00	TXN2207000183	02/07/2022	Online Payment

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Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai II

- They are directed to ensure the compliance of the consent conditions.

They are directed to extend the exiting B.G.of Rs.5.0 Lakhs and obtain addition B.G. of Rs.5.0 Lakhs towards compliance of consent condition and also obtain and forfeit the

- B.G. of Rs.24.75 Towards violation i.e.not of obtained re-validation of Consent to Establish.

2. Chief Accounts Officer, MPCB,Sion, Mumbai



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SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided Proposed Primary, Secondary & Tertiary. based Sewage Treatment Plants (STPs) of combined capacity **500 CMD for treatment of domestic effluent of 466 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	582.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

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SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-450 KVA	Acoustic Enclosure	4.50	HSD 0.142 Kg/Hr	1	SO2	0.068 Kg/Day
S-2	DG Set-400 KVA	Acoustic Enclosure	4.50			SO2	0.068 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	5.0 Lakhs	Extend the existing	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
2	Consent to Establish	5.0 Lakhs	Submit within 15 days	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
3	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	CtoU or 09.01.2027	CtoU or 09.01.2027

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

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BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	Forfeiture B.G. of Rs.24.75 Lakhs after submission	Towards violation that not obtained Re-validation of CtoE

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

This certificate is digitally & electronically signed.



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**MUNICIPAL CORPORATION OF GREATER MUMBAI
(SOLID WASTE MANAGEMENT DEPARTMENT)**

Office of the Ex. Eng.(S.W.M.) Z-III,
MCGM Building, 2nd Floor, 321 TPS
2, Nehru Road, Vile Parle (E),
Mumbai - 400 057

To
M/s. Rizvi Estates & Hotels Pvt. Ltd.
Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400050.

EX ENG / SWM / 756 / Z-III
25-09-2018

Sub :- Approval of Construction and Demolition Waste Management Plan for property bearing CTS No. 6422, 6422/1-31, 6423,.....7458/1-11, 7459, 7459/1-29 of village Kole Kalyan, Taluka Andheri, District Mumbai Suburban.

- Ref :** 1) Your Application dated 25.09.2018
2) Remarks of AE(SWM)H/E u/no. AE/SWM/H/E/468 dt. 25.09.2018
3) L.O.I u/no. SRA/ENG/1735/HE/PL/LOI dated 05.08.2017
4) I.O.A u/no. SRA/ENG/3242/HE/PL/AP dt. 19.06.2018
5) Excavation Permission No. AC/DESK-IV/MNL/SR-375/2018-19 dated 18.09.2018
6) Undertaking from M/s Rizvi Estates & Hotels Pvt. Ltd.

With reference to your application, the Construction and Demolition Waste Management Plan has been approved as per "Construction and Demolition Waste Rules 2016" and you are allowed to transport Excavated Earth Material from above site to the approved designated landfill site subject to following terms and conditions.

1. This approval is subject to the orders given by Hon. Supreme Court u/no. SLP (Civil) No. D23708/2017 dated 15.03.2018.
2. You shall handle and transport **Excavated Earth Material to the extent of 700 Brass X 2.83 = 1981 Cu. Mtr. only to designated unloading Site Survey No. 208, (New 4/3) of village Bhayanderpada (Ovala), Taluka Thane, Dist. Thane.**
3. You shall transport the Excavated Earth Material with proper precautions and employ adequate measures safeguards to dispersal of particles through the air.
4. You have mentioned designated site for filling and leveling purpose. The Excavated Earth Material shall be transported and deposited at this designated site only.
5. In the event for any reason whatsoever, the consent given by the disposal site Owner/ Authority is revoked or the time limit for the disposal site has expired, in such case, the developer shall stop the transportation activities. The developer shall submit revised construction and demolition waste management plan along with required valid documents for revalidation of existing Construction and Demolition Waste Management plan.
6. The Excavated Earth Material shall be transported through your Transport Contractor **M/s. S B Transport . (by use of vehicles of M/s. Balaji Earthmovers.) as per the attached list.**

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7. The deployed vehicles shall abide by all the R.T.O rules and regulations. You shall ensure that the vehicle should be properly covered with tarpaulin or any other suitable material firmly to avoid any escape/ fall of waste on road from moving vehicle. The body and wheels shall be cleaned and washed thoroughly to avoid spreading of waste on road.
8. **The copy of approved Construction and Demolition Waste Management Plan shall be accompanied with each & every vehicle under this approval.** The developer shall issue the proper challan for each and every trip of vehicles and that shall be acknowledged at unloading site. The developer shall maintain record of Excavated Earth Material transported and shall make it available to MCGM officer or Monitoring Committee.
9. The approval granted hereto does not absolve the other approvals if required from the other department of MCGM or other Government Authorities.
10. In case of disputes, court matters etc. related to the subject site/ land/ property, this approval cannot be treated as valid proof.
11. In case of any breach of condition is brought to the notice of MCGM officer or monitoring committee, show cause notice will be issued and decision will be taken within one month as expeditiously as possible which shall be binding on you / land owner.
12. This approval is not permission for excavation or permission for dumping but this is the approval under Construction and Demolition Waste Management Plan for transportation of Excavated Earth Material for unloading at designated unloading site.
13. The architect / license engineer shall upload compliance report in respect to Construction & Demolition Waste management plan. Any breach will entitle the cancellation of building permission and work will be liable to stop immediately.
14. **This Approval is Valid upto 17.11.2018**


Executive Engineer(SWM) Zone-III (e/c)

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MUNICIPAL CORPORATION OF GREATER MUMBAI
(SOLID WASTE MANAGEMENT DEPARTMENT)

U. No. Ex. Eng. / SWM / 839 / Z-III Dt. 27.11.2019

Office of Executive Engineer, SWM Zone-III
MCGM Building, 2nd Floor, 321 TPS
2, Nehru Road, Vile Parle (E),
Mumbai - 400 057

M/s. Rizvi Estates & Hotels Pvt. Ltd.
Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400050.

Subject: Approval to Construction and Demolition Waste Management Plan for
Property bearing C.T.S. No. 7376/A (Pt), 7376 A/1, 7376/B, 7379, 7382,
7394, 7400, 7403/B, C, D of Village Kole-Kalyan, Taluka- Andheri, District
- Mumbai Suburban.

Reference: 1) Your application Dt. 27.11.2019
2) I.O.D u/no. SRA/ENG/3242/HE/PL/AP dt. 19.06.2018
3) LOI u/no. SRA/ENG/1735/HE/PLLOI & dated 05.08.2017
4) C.C. No. SRA/ENG/3242/HE/PL/AP dt. 21.12.2018
5) Excavation Permission No. DLN/MNL/ANDHERI/SR-35/2019
dated 21.11.2019
6) Undertaking duly signed, stamped & notarized on Rs. 200 stamp
paper

With reference to your application, the Construction and Demolition Waste Management Plan submitted by you has been approved as per "Construction and Demolition Waste Management Rules 2016" and you are allowed to transport Construction & Demolition waste from construction site to the unloading site subject to following terms & conditions.

1. This approval is subject to the orders given by Hon. Supreme Court u/no. in SLP (Civil) No. D23708/2017 dated 15.03.2018.
2. You shall handle & transport **Construction & Demolition Waste / Excavation Material to the extent of 200 Brass X 2.83 = 566 Cu. Mtr. Only to the unloading site at Gat No. 40/9, Village Velehe, Taluka Bhivandi, Dist. Thane. (M/s. S. B. Transport)**
3. You shall ensure that proper barricading and enclosure are provided at construction site to avoid escape of fugitive dust into the atmosphere, as well as its deposits to spread on street / footpaths / drains etc. as per the conditions of IOD / LOA, etc. issued by the planning authorities. The generated Construction and Demolition Waste shall be stored properly till its utilisation and it should not be deposited on roads or footpath.
4. In the event for any reason whatsoever, the consent given by the disposal site Owner/Authority is revoked or the time limit for the disposal site has expired, in such case, the developer shall stop

[SWM C&D Permission]

4A

- the transportation activities. The developer shall submit revised debris management plan along with required valid documents for revalidation of existing debris management plan.
5. The Construction & Demolition Waste shall be transported through your Transport Contractor.
 6. The deployed vehicles shall abide by all the R.T.O. rules and regulations. You shall ensure that the vehicles should be properly covered with tarpaulin or any other suitable material firmly to avoid any escape/ fall of waste on road from moving vehicle. The body and wheels shall be cleaned & washed thoroughly to avoid spreading of waste on road.
 7. The copy of approved Construction and Demolition Waste Management Plan shall be accompanied with each and every vehicle under this approval. The developer shall issue the proper challan for each and every trip of vehicles and that shall be acknowledged by the authority of unloading site. The developer shall maintain record of C & D material transported and shall make it available to MCGM or Monitoring Committee.
 8. The approval is granted presuming that the papers submitted by the Applicants Owners are genuine & for any dispute arising out of documents submitted by applicant POA / Occupant / Owner will be held responsible for fraudulent practices the owner / applicant shall be liable for actions as per rules.
 9. This approval is not valid for the areas covered with Mangroves & CRZ. Contravention of this clause will attract prosecution under the Environment Protection Act & other relevant Acts.
 10. The approval granted hereto does not absolve the other approvals required from the other department of M.C.G.M. OR Government Authorities.
 11. In case of disputes, court matters etc. related to the subject site/land/property, this approval cannot be treated as a valid proof.
 12. Violation of any condition stated above will attract the action as per the prevailing Construction & Demolition Waste Management Rules, 2016 & MCGM may revoke this approval without assigning any reason thereto.
 13. This approval is not permission for excavation or permission for dumping but this is the only approval under Construction and Demolition Waste Management Plan for transportation of Construction & Demolition Waste for filling & levelling at designated unloading site.
 14. **This Approval is valid up to 20.12.2019**

[Signature]
26/12/2019
Executive Engineer
(Solid Waste Management)
Zone - III (i/c)



Ref No . CWRI/Ref.2020/01

Date

TO WHOME SO EVER IT MAY CONCERN

M/s Clear Water Research & Infra Pvt Ltd Airoli, Navi Mumbai, Completed Design, Fabrications, Supply, Installation and commissioning of 215KLD STP Recycle plant for SRA building no A3.A4,A5,A6 at Kalina 215KLD STP plant having following major Units

- 1) Collection Tank & Raw sewage transfer pumps
- 2) Aeration Tank
- 3) Tube settler & Sludge recirculation
- 4) Filter Feed Pumps & MGF & ACF
- 5) Ultra Filtration System

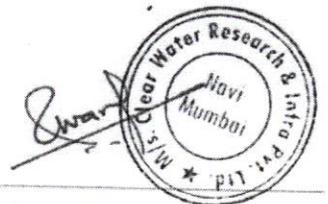
Plant is running at Full load and operating on desire following outlet quality partially reused for Toilet Flush from 10-10-2017

Influent Sewage Analysis

Parameters	Unit	Sewage
pH	6.5 – 8.5	-
Total Suspended Solids	200	mg/l
BOD	250	mg/l
COD	400	mg/l

Outlet treated water analysis after UF

Parameters	Unit	Treated Water
pH	6.5 – 8.5	-
Total Suspended Solids	<20	mg/l
BOD	< 30	mg/l
COD	< 100	mg/l



Regd. Off : No. 10, Whispering Palm, Plot No. 49, Sector-19, Airoli, Navi Mumbai 400708, Maharashtra.

Tel: +91-22-21731544 • Fax No: +91-22-21731545 • Website: www.esolinc.com

Factory & Works : 1st Floor, Unit No. 5, Building No. 60, Indian Compound, Gundivali, Near Mankoli Naka,
On Mumbai- Nashik Highway, Bhiwandi-421302 • Tel: 02522-662894 • Email: cwrinfra@gmail.com

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Ref No . CWRI/Ref.181907

dated 9th September 2018

TO WHOME SO EVER IT MAY CONCERN

M/s CLEAR WATER ., Airoli, Navimumbai, Completed Design, Fabrications, Supply, Installation and commissioning of 100 KLD STP Recycle plant for SRA building no A2 at kalina . 100 KLD STP plant having following major Units

- 1) Collection Tank & Raw sewage transfer pumps
- 2) Aeration Tank
- 3) Tubesettler & Sludge recirculation
- 4) Filter Feed Pumps & MGF & ACF

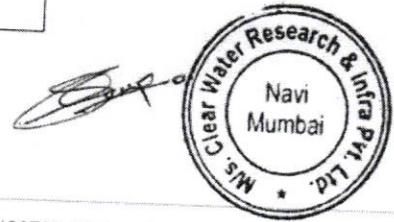
Plant is running at Full load and operating on desire following outlet quality partially reused for Toilet Flush from 10.09.2018

Influent Sewage Analysis

Parameters	Unit	Sewage
pH	6.5 – 8.5	-
Total Suspended Solids	200	mg/l
BOD	250	mg/l
COD	400	mg/l

Outlet treated water analysis after MGF

Parameters	Unit	Treated Water
pH	6.5 – 8.5	-
Total Suspended Solids	<20	mg/l
BOD	< 30	mg/l
COD	< 100	mg/l



Regd. Off : No. 10, Whispering Palm, Plot No. 49, Sector-19, Airoli, Navi Mumbai 400708, Maharashtra.

Tel: +91-22-21731544 • Fax No: +91-22-21731545 • Website: www.esolinc.com

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On Mumbai- Nashik Highway, Bhiwandi-421302 • Tel: 02522-662894 • Email: cwrinfra@gmail.com

ANNEXURE -IV

Landscape Details – RIZVI LAND DEVELOPMENTS PVT. LTD.

RG Area Details:

Details	Information
Proposed RG Required	2,215.00 m²
Proposed RG Area Provided	2,444.00 m²
No. of trees already planted	68 Nos
Total No. of trees to be planted	350Nos
Cost of the EMP	Capital Cost : 36 Lakhs

Existing Trees :

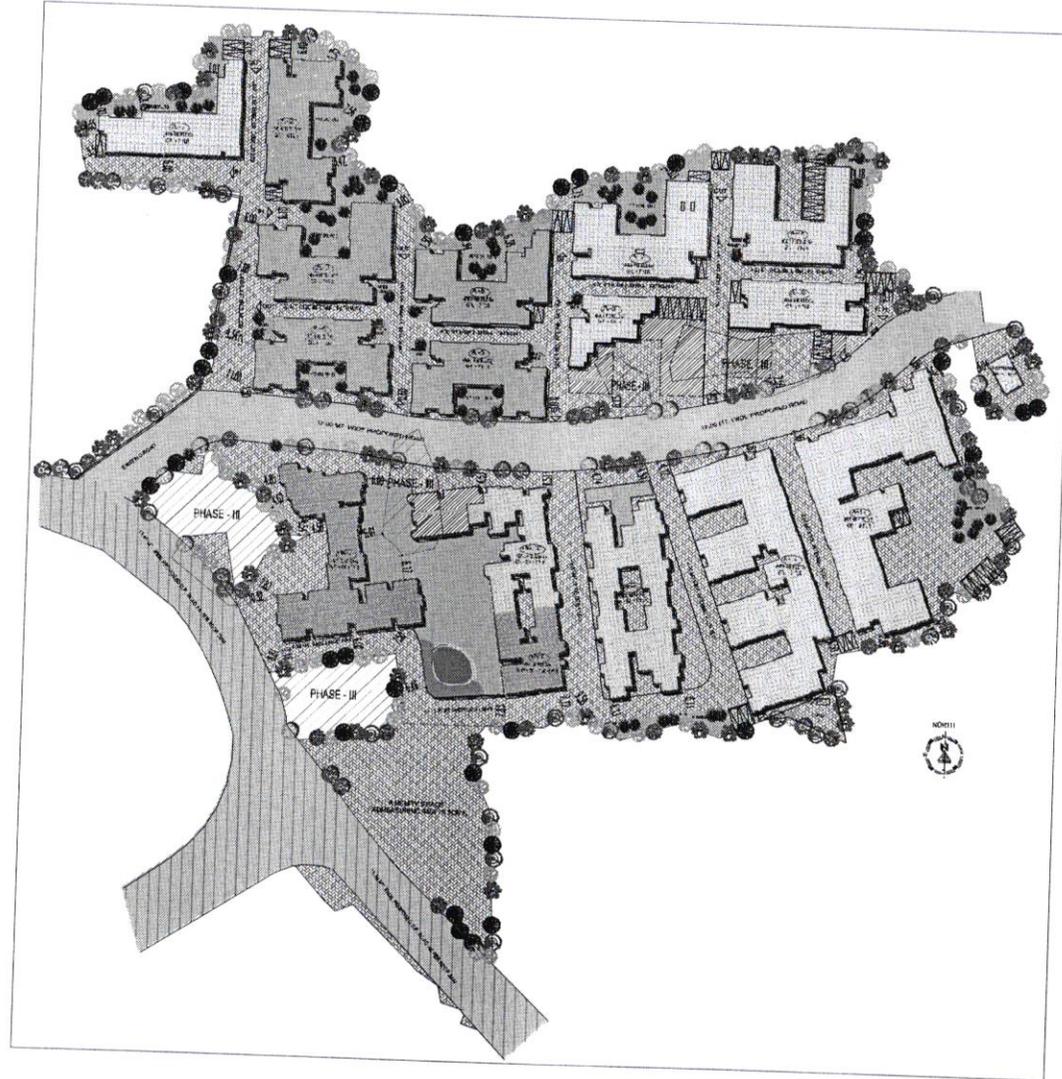
Common Name	Scientific Name	Quantity
Bahava	Cassia Fistula	8
Fox Tail Palm	Wodyetia bifurcata	18
Bakul	Mimusops Elengi	10
Kanchan	Bauhinia purpurea	5
Sonmohar	Peltophorum pterocarpum	3
Bottle Palm	Roystonea spp.	5
Gulmohar	Delonix regia	3
Shevaga	Moringa oleifera	2
Mango	Mangifera indica	2
Neem	Azadirachta indica	2
Badam	Terminalia catapa	2
Tamhan	Lagerstroemia Flos-Regineae	1
Coconut	Cocos nucifera	2
Supari	Areca catechu	2
Ashoka	Polyalthia longifolia	3
TOTAL		68

Proposed Trees to be planted:

Common Name	Scientific Name	Quantity
Shirish	<i>Albizia Lebbeck</i>	30
Sita Ashok	<i>Saraca Asoka</i>	40
Satwin	<i>Alstonia Scholaris</i>	40
Apta	<i>Bauhinia Racemosa</i>	35
Pangara	<i>Erythrina Indica</i>	40
Fish tail palm	<i>Caryota Urens</i>	50
Palas	<i>Butea Monosperma</i>	35
Bahava	<i>Cassia Fistula</i>	40
Tamhan	<i>Lagerstroemia Flos-Regineae</i>	40
TOTAL		350

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Proposed Landscape Plan:



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Recognised by Ministry of Environment, Forest & Climate Change (MoEF) Govt. of India and ISO 9001:2015, ISO 45001 : 2018 Certified Company

SOIL ANALYSIS REPORT

Sample / Report No	GESEC/PRO/2018-19/04/1444	Report Date	12.04.2018
Name and Address of Customer	RIZVI LAND DEVELOPMENTS PVT. LTD. AT VILLAGE KOLEKALYAN, KALINA, SANTAKRUZ (E), MUMBAI.		
Sample collected by	Laboratory	Sample Description	Soil Sample
Sampling Location	Project Site	Date of sampling	06.04.2018
Sampling procedure	As per the Reference method	Date- Start of Analysis	07.04.2018
		Date-Completion of Analysis	12.04.2018
Parameter	Unit	Sample	Method
pH (1:5 Suspension)		7.24	FAO, Sec. III.1, Page no.65
Moisture	%	2.2	AEC/C/SAP/S-2
Electrical Conductivity (at 25°C)	Mmhos/cm	3.6	FAO, Sec. III.5, Page no.85
Organic Carbon (TOC)	%	1.8	FAO1976 Sec III,3, Page No.73
Cation Exchange Capacity	Meq/100gm	38	FAO1976 Sec III,7-2, Page No.104
Available Nitrogen (as N)	mg/kg	62.7	FAO1976 Sec III,II, Page No.145
Available Phosphorus (as PO4)	mg/kg	124	FAO, 1976, Sec. III.12-1, Page No. 157
Available Potassium(as K)	mg/kg	74.2	FAO 1976, Sec. III. 8-1, Page No. 115
Sodium (as Na)	mg/kg	8.8	USEPA/SW/846/70008
Copper (as Cu)	mg/kg	BDL (DL: 2)	USEPA/SW/846/70008
Zinc (as Zn)	mg/kg	BDL (DL:2.5)	USEPA/SW 846/70008
Total Chromium (as Cr)	mg/Kg	BDL (DL:5)	USEPA/SW 846/70008
Cadmium (as Cd)	mg/Kg	BDL (DL:5)	USEPA/SW 846/70008
Lead (as Pb)	mg/kg	BDL (DL:1)	USEPA/SW 846/70008
BDL : Below Detectable Limit DL : Detection Limit			
ANALYZED BY		AUTHORIZED SIGNATORY	
<i>Shelag</i>		<i>Prande</i>	



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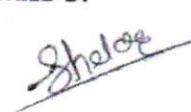
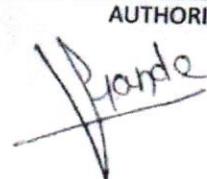
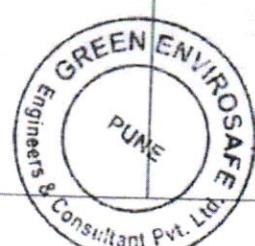
Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
- MoEF approved Lab by Govt. of India. From date. 09/02/2017 to 08/02/2022

Recognised by Ministry of Environment, Forest & Climate Change (MoEF) Govt. of India and ISO 9001:2015, ISO 45001 : 2018 Certified Company

WATER ANALYSIS REPORT

Sample / Report No	GESEC/PRO/2018-19/04/1441	Report Date	12.04.2018
Name and Address of Customer	RIZVI LAND DEVELOPMENTS PVT. LTD. AT VILLAGE KOLEKALYAN, KALINA, SANTAKRUZ (E), MUMBAI.		
Sample collected by	Laboratory	Sample Description	Water Sample
Sampling Location	Project Site	Date of sampling	06.04.2018
Sampling procedure	As per the Reference method	Date- Start of Analysis	07.04.2018
		Date-Completion of Analysis	12.04.2018

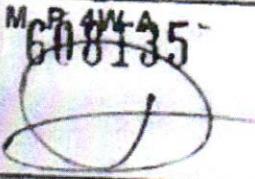
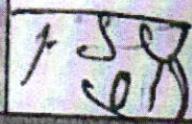
Parameters	Units	Results	Standard Limits (IS:10500-2012)	Methods Reference
PHYSICO-CHEMICAL PARAMETERS				
Colour	Hazen	<5	5	IS 3025(part4) 1983Reaffirmed 2006
Odour	--	Agreeable	----	IS 3025(part 5) 1983Reaffirmed 2006
Taste	--	Agreeable	----	
pH	--	7.23	6.5-8.5	IS 3025(Part 11): 1983, Reaffirmed 2006
Turbidity	NTU	0.6	1	IS 3025(part10)1984 Reaffirmed 2006
Alkalinity	mg/l	124	200	IS 3025(Part 23): 1986, Reaffirmed 2009
Total Hardness	mg/l	145	200	Amds.1
Total Dissolved Solids	mg/l	324	500	IS 3025 (Part 21): 1983, Reaffirmed 2006
Chloride	mg/l	86	250	IS 3025 (Part 16): 1984, Reaffirmed 2006, Ed. 2.1 (1999-12)
Calcium	mg/l	28.4	75	IS 3025(Part 32): 1988, Reaffirmed 2009
Magnesium	mg/l	18.2	30	APHA, 22 nd Ed.,2012,
Sulphate	mg/l	BDL	200	APHA, 22nd Ed.,2012,
Copper	mg/l	BDL	0.05	IS 3025(Part 24): 1986, Reaffirmed 2009,
Nitrate	mg/l	BDL	45	IS 3025(Part 2): 2004,
BACTERIOLOGICAL TEST				
Total coliform	per 100 ml	Absent	Shall not be detectable in 100 ml sample	APHA, 22 nd Ed.,2012, 9221-B, 9-66
BDL: Below Detectable Limit DL: Detection Limit				
ANALYZED BY		AUTHORIZED SIGNATORY		
				
				


Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
- MoEF approved Lab by Govt. of India. From date. 09/02/2017 to 08/02/2022

PUC Certificate

 MAHARASHTRA MOTOR VEHICLES DEPARTMENT
POLLUTION TEST CERTIFICATE FOR DIESEL & HEAVY VEHICLES

	MH 48 AN 525
	1 AUG 2017
	29 FEB 2018
M.P. No. 608135 	pn Smo
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Recognised by Ministry of Environment, Forest & Climate Change (MoEF) Govt. of India and ISO 9001:2015, ISO 45001 : 2018 Certified Company

NOISE LEVEL MONITORING REPORT

Sample / Report No	GESEC/PRO/2018-19/04/1443	Report Date	12.04.2018
Name and Address of Customer	RIZVI LAND DEVELOPMENTS PVT. LTD. AT VILLAGE KOLEKALYAN, KALINA, SANTAKRUZ (E), MUMBAI		
Sample collected by	Laboratory	Sample Description	Noise Sample
Sampling Location	Project Site	Date of sampling	06.04.2018
Sampling procedure	As per the Reference method	Order Reference	Verbal Discussion

Sr.No	Location	Results		Ambient Noise Standard in dB(A)	Method
		Day Time	Night Time		
1.	Project Site	55.4	44.2	55*/45*	IS 9876:1981 & Manufacturer Manual, WI/S/5/35&36, Issue no. 3, Issue date 10.04.2014

Remark:

Limit During Day time < 55. (Day time shall mean from 6.00 am to 10.00 pm.)
Limit During Night time < 45. (Night time shall mean from 10.00 pm to 6.00 am.)

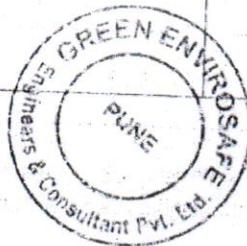
*As per Code of practice for Controlling Noise prescribed by Noise Pollution Committee from Sources other than Industries and Automobiles, the maximum noise levels near the construction site should be limited to 75 dB(A) Leq(5 min.) in industrial areas and to 65 dB(A) Leq(5 min.) in other areas. <http://envfor.nic.in/citizen/specinfo/noise.html>

ANALYZED BY

Shelag

AUTHORIZED SIGNATORY

P. Prande



54

Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention period, can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not reveal to third party unless required by the statutory or legal requirement.
- MoEF approved Lab by Govt. of India. From date: 09/02/2017 to 08/02/2022



Recognised by Ministry of Environment, Forest & Climate Change (MoEF) Govt. of India and ISO 9001:2015, ISO 45001 : 2018 Certified Company

AMBIENT AIR QUALITY ANALYSIS REPORT

Sample / Report No	GESEC/PRO/2018-19/04/1442	Report Date	12.04.2018
Name and Address of Customer	RIZVI LAND DEVELOPMENTS PVT. LTD. AT VILLAGE KOLEKALYAN, KALINA, SANTAKRUZ (E), MUMBAI		
Sample collected by	Laboratory	Sample Description	Ambient Air Sample
Sampling Location	Project Site	Date of sampling	06.04.2018
Sampling procedure	As per the Reference method	Date- Start of Analysis	07.04.2018
		Date-Completion of Analysis	12.04.2018
Temperature (°C) Max. / Min.	40/28	Relative Humidity (%) Max. / Min.	68/44
Wind Speed Average (Km/hr)	6.8		

Parameters	Units	Results	NAAQ Standard (2009)	Methods Reference
Respirable Particulate Matter (PM) ₁₀	µg/Nm ³	72.4	100	IS 5182(part 23):2006, & CPCB Guidelines
Respirable Particulate Matter (PM) _{2.5}	µg/m ³	30.8	60	CPCB Guidelines
Sulphur Dioxide (SO ₂)	µg/m ³	24.5	80	IS 5182(part 2):2001, Reaffirmed 2006& CPCB Guidelines
Oxides of Nitrogen (NO _x)	µg/m ³	31.9	80	IS 5182(part 6): 2006 & CPCB Guidelines
The above parameters of ambient air are within the limits.				
ANALYZED BY <i>Shelae</i>				AUTHORIZED SIGNATORY <i>Prande</i>

Terms and conditions

- The report is refer only to the sample tested and not applies to the bulk.
- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.

55



A. S. ENTERPRISES

AUTHORISED DEALER

Ultratech Cement Limited • Building Construction Products

SHOP NO. 18, DWARKAMAI BLDG NO 7, GURUSHARNAM COMPLEX, PLOT NO. 285,
 MARKET YARD, VISHRALI NAKA, PANVEL - 410206
 SHOP NO. 3, SURVEY NO. 125, BHUSAR MOHALLA, PANVEL - 410206.
 Telefax No. : 022-27464786 mob.: 9769506062 / 9833957637 Email : asentp_2013@yahoo.com

TAX INVOICE

Customer:		Invoice No.	,0119
Name	RIZVI ESTATE & HOTELS PVT LTD	Date:	10/Feb/18
Address	C/O - RIZVI UTOPIA, BEHIND KALINA CHURCH, SANTACRUZ (E)	CHLN No	1030
	GST : 27AAACR5021K1ZH	Attn:	
		Mob.	

HSN CODE	Qty.	Rate (RS)	AMOUNT (RS)
68159910	1,530	67.50	103,275.00
<div style="border: 1px solid black; padding: 5px; width: fit-content; margin: 0 auto;"> <p>CHECKED</p> <p>PURCHASE DEPT.</p> <p>Ch. No.</p> <p>Sign.</p> </div>			
VEHICLE NO - GJ 15 YY 0117			

GST NO : 27ABDFA7980M1ZY
 PAN NO : ABDFA7980M

PAID

Date: 6/4/18

Ch. No. 147894

SubTotal		103,275.00
Freight/Round		
SGST TAX	6.0%	6,196.50
CGST TAX	6.0%	6,196.50
G/TOTAL		115,668.00

FOR A S ENTERPRISES

[Signature]

NOTE: Breakages Allowed Is 3%, You Should Mention Breakages On Challan Only
 If It Exceed 3% Of Total Quantity, No Claim Will Be Consider If Breakages Are
 Less Than 3% Of Total Quantity Or it Is Not Mentioned On Suppliers Challan Copy

56



A. S. ENTERPRISES

AUTHORISED DEALER

Ultratech Cement Limited • Building Construction Products

SHOP NO. 18, DWARKAMAI BLDG. NO 7, GURUSHARNAM COMPLEX, PLOT NO. 285,
MARKET YARD, VISHRALI NAKA, PANVEL - 410206

SHOP NO. 3, SURVEY NO. 125, BHUSAR MOHALLA, PANVEL - 410206

Telefax No. : 022-27464786 mob.: 9769506062 / 9833957637 Email : asentp_2013@yahoo.com

TAX INVOICE



Customer :		Invoice No.	,0418
Name	RIZVI ESTATE & HOTELS PVT LTD	Date:	10/Feb/18
Address	C/O - RIZVI UTOPIA, BEHIND KALINA CHURCH, SANTACRUZ (E)	CHLN No	1029
GST : 27AAACR5021K1ZH	<i>SKA A2</i> <i>KALINA</i>	Attu:	
		Mob.	

HSN CODE		Qty.	Rate (RS)	AMOUNT (RS)
68159910	FLYASH BLOCK (AAC) 600X200X150	1,530	67.50	103,275.00
VEHICLE NO - MH 18 T 8825				

GST NO : 27ABDFA7980M1ZV
PAN NO : ABDFA7980M

PAID		SubTotal	103,275.00
Date : 6/4/18	Ch. No. 147880	Freight/Round	
		SGST TAX 6.0%	6,196.50
		CYESTAX 6.0%	6,196.50
		G/TOTAL	115,668.00
FOR A S ENTERPRISES			

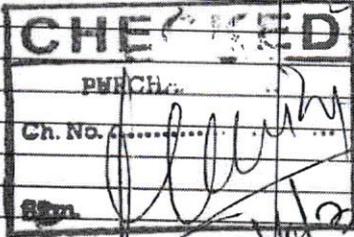
NOTE: Breakages Allowed Is 3%, You Should Mention Breakages On Challan Only
If It Exceed 3% Of Total Quantity, No Claim Will Be Consider If Breakages Are
Less Than 3% Of Total Quantity Or it Is Not Mentioned On Suppliers Challan Copy

59

SHOP NO. 18, DWARKAMAI BLDG NO 7, GURUSHARNAM COMPLEX, PLOT NO. 285,
MARKET YARD, VISHRALI NAKA, PANVEL - 410206
SHOP NO. 3, SURVEY NO. 125, BHUSAR MOHALLA, PANVEL - 410206
Telefax No : 022-27464786 mob.: 9769506062 / 9833957637 Email : asentp_2013@yahoo.com

TAX INVOICE

Customer :		Invoice No.	,0421
Name	RIZVI ESTATE & HOTELS PVT LTD	Date :	12/feb/18
Address	C/O - RIZVI UTOPIA, BEHIND KALINA CHURCH, SANTACRUZ (E) <i>5RA-02</i>	CHLN No	1009
	GST : 27AAACR5021K1ZH	Attn:	
		Mob.	

JISN CODE	Qty.	Rate (RS)	AMOUNT (RS)
68159910	920	45.00	41,400.00
 			
VEHICLE NO - MH 48 T 7299			

GST NO : 27ABDFA7980M1ZV
PAN NO : ABDFA7980M

SubTotal	41,400.00
Freight/Round	
SGST TAX 6.0%	2,484.00
CGST TAX 6.0%	2,484.00
G/TOTAL	46,368.00

PAID
Date : 22/05/18
Ch. No. 856593

FOR A S ENTERPRISES
(Signature)

NOTE: Breakages Allowed Is 3%, You Should Mention Breakages On Challan Only
If It Exceed 3% Of Total Quantity, No Claim Will Be Consider If Breakages Are
Less Than 3% Of Total Quantity Or It Is Not Mentioned On Suppliers Challan Copy

*Original challan copy attached with Bill
No. 379 dt 24/01/18*

1620361



SKYWAY RMC PLANTS PVT. LTD.
 217, Kartik Complex, Opp. Laxmi Ind. Estate,
 New Link Road, Andheri (West), Mumbai - 400 053.
 Tel. : +91-22-61232500 Fax : +91-22-61232567
 E-mail : skyway_rmc@skywaygroup.co.in
 CIN : U74990MH2009PTC191493

TAX INVOICE

[Issued U/Section 31 OF GST ACT]

To, RIZVI ESTATE & HOTELS PVT. LTD. - SANTACRUZ C/O. RIZVI BUILDERS, RIZVI HOUSE, 1ST FLOOR, HILL ROAD, BANDRA (WEST), MUMBAI - 400050.	Invoice No. RMC/020799/17-18	Dated. 07-02-2018
	Purchase Order no & Date 046 07-09-2017	
GST NO : 27AAACR5021K1ZH State Name : Maharashtra PAN NO :	State Code : 27	No of Delivery Challan 13
Site Address KALINA SRA-5, KALINA, SANTACRUZ (E)		Payment Terms 30 Days
		Terms of delivery

Sr.	Description	HSN / SAC Code	Quantity	Rate	Unit	Amount
1	RMC - READYMIX CONCRETE-M-35 (PUMP)	38245010	83.00	5,699.15	CU.MT	473,029.45

(Challan Details attached in Annexure)

CGST In Words : RUPEES FOURTY TWO THOUSAND FIVE HUNDRED SEVENTY TWO & SIXTY FIVE PAISE ONLY. SGST In Words : RUPEES FOURTY TWO THOUSAND FIVE HUNDRED SEVENTY TWO & SIXTY FIVE PAISE ONLY.	Taxable Amount 473,029.45
	CGST 9.00% 42,572.65 SGST 9.00% 42,572.65 Rounding .25 0.25
Amount in words RUPEES FIVE LAKH FIFTY EIGHT THOUSAND ONE HUNDRED SEVENTY FIVE ONLY.	Total Amount 558,175.00

Terms & Conditions:

- Interest @ 24% p.a. will be charged on delay payment.
- Payment should be made by "A/c Payee Only" - bank draft/cheque or bank remittance by NEFT/RTGS in favour of "Skyway RMC Plants Pvt. Ltd."
- All disputes are subject to Mumbai Jurisdiction only.

E. & O.E.

GST No. : 27AAMCS9233Q1ZE

State Name : Maharashtra State Code : 27

P.A.N. No. : AAMCS9233Q

NILESH

Prepared By

Checked By

Verify By

For SKYWAY RMC PLANTS PVT LTD.

(Authorised Signatory)


SKYWAY RMC PLANTS PVT. LTD.

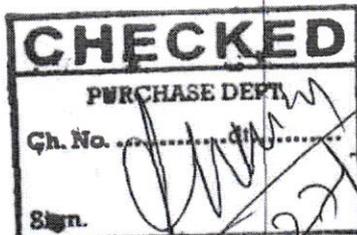
217, Kartik Complex, Opp. Laxmi Ind. Estate,
New Link Road, Andheri (West), Mumbai - 400 053.
Tel. : +91-22-61232500 Fax : +91-22-61232567
E-mail : skyway_rmc@skywaygroup.co.in
CIN : U74990MH2009PTC191493

TAX INVOICE

[Issued U/Section 31 OF GST ACT]

To, RIZVI ESTATE & HOTELS PVT. LTD. - SANTACRUZ C/O. RIZVI BUILDERS, RIZVI HOUSE, 1ST FLOOR, HILL ROAD, BANDRA (WEST), MUMBAI - 400050.	Invoice No. RMC/021141/17-18	Dated. 12-02-2018
	Purchase Order no & Date 110 09-02-2018	
GST NO : 27AAACR5021K1ZH State Name : Maharashtra State Code : 27 PAN NO :	No of Delivery Challan 1	Payment Terms 30 Days
Site Address <i>UTOPIA KALINA</i> KALINA SRA-5, KALINA, SANTACRUZ (E)	Terms of delivery	

Sr.	Description	HSN /SAC Code	Quantity	Rate	Unit	Amount
1	RMC - READYMIX CONCRETE-M-35	38245010	3.50	5,635.59	CU.MT	19,724.57



(Challan Details attached in Annexure)	Taxable Amount	19,724.57
CGST In Words : RUPEES ONE THOUSAND SEVEN HUNDRED SEVENTY FIVE & TWENTY ONE PAISE ONLY.	CGST 9.00%	1,775.21
SGST In Words : RUPEES ONE THOUSAND SEVEN HUNDRED SEVENTY FIVE & TWENTY ONE PAISE ONLY.	SGST 9.00%	1,775.21
	Rounding .01	0.01
Amount in words RUPEES TWENTY THREE THOUSAND TWO HUNDRED SEVENTY FIVE ONLY.	Total Amount	23,275.00

Terms & Conditions:

- Interest @ 24% p.a. will be charged on delay payment.
- Payment should be made by "A/c Payee Only" - bank draft/cheque or bank remittance by NEFT/RTGS in favour of "Skyway RMC Plants Pvt. Ltd."
- All disputes are subject to Mumbai Jurisdiction only.

E. & O.E.

GST No. : 27AAMCS9233Q1ZE

State Name : Maharashtra State Code : 27

P.A.N. No. : AAMCS9233Q

NILESH

Prepared By

Ninay
 Checked By

 Verify By

For SKYWAY RMC PLANTS PVT LTD.

 (Authorised Signatory)

(60)

R. F. CONSULTANTS**CONSULTING CIVIL - STRUCTURAL ENGINEERS. PROJECT MANAGEMENT CONSULTANTS**

401, D-Wing, White Tower, Fairdeal Road, Jogeshwari (W), Mumbai - 400 102
 Mobile : 9892004772 - E mail: arifrupalwala@yahoo.com

STRUCTURAL COMPLETION CERTIFICATE

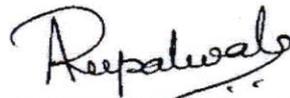
To,
The Executive Engineer,
 Administrative Bldg., II Floor,
 Anant Kanekar Marg, Bandra (East),
 Mumbai- 400 051

Sir,

Sub: Proposed SRA Scheme on plot bearing C.T.S. No. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7400 (pt.), 7402, 7402/1 to 17, 7403-A, 7403A/1 to 47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1 to 6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 7447, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12, 6421, 6421/1-20, 6428(pt.), 7364, 7383, 7383/1-3, 7384, 7401, 7401/1-16, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 74/1-10, 7412, 7412/1-2, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430, 7430/1-9, 7431A-2-10, 7431B, 7432, 7432/1-5, 7433, 7433/1-10, 7455, 7436, 7436/1-6, 7442(pt.), 7443, 7445, 7445/1-2, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457, 7458, 7458/1-11, 7459 & 7459/1-29 of Village Kolkalyan, Kalina, Santacruz (East), Mumbai.. (REHAB BUILDING NO. A-6)

I / We **M. ARIF RUPALWALA** have undertaken Assignments as Consulting Structural Engineer for the work of Development on the above referred property for **M/s. RIZVI ESTATES AND HOTELS PVT.LTD** the Owner/Developer.

Based on the Completion Certificate of Site Supervisor Test Reports. And periodic site inspection carried out by me through my staff from time to time. I hereby certify that Structural work up to Ground + 7 (Seven) floor level has been carried out as per my Structural Design and Details and to the best of my knowledge the said structure is safe and stable for which it is intended.



M. ARIF RUPALWALA.
R.F. CONSULTANTS
 D/401, White Tower,
 Fair deal Road, Jogeshwari(W),
 Mumbai-400102.
 Regn. No. STR/R/64

Date: 01-08-2019

Place: Mumbai.

Copy Submitted to:

1. Architect/Licensed Surveyor : M/S. ESSAAR GROUP.
2. Owner /Developer. : M/s. RIZVI ESTATES AND HOTELS PVT.LTD

(61)

R. F. CONSULTANTS**CONSULTING CIVIL - STRUCTURAL ENGINEERS. PROJECT MANAGEMENT CONSULTANTS**

401, D-Wing, White Tower, Fairdeal Road, Jogeshwari (W), Mumbai - 400 102
 Mobile : 9892004772 - E mail: arifrupalwala@yahoo.com

STRUCTURAL COMPLETION CERTIFICATE

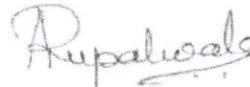
To,
 The Executive Engineer,
 Administrative Bldg., II Floor,
 Anant Kanekar Marg,
 Bandra (East)
 Mumbai- 400 051

Sir,

Sub: Proposed SRA Scheme on plot bearing C.T.S. Nos. 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B/1-4, 6424C, 6424C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(PT), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, of village kole kalyan, Santacruz (E), Mumbai. (BLDG. NO A-3)

I/We M. ARIF RUPALWALA have undertaken Assignments as Consulting Structural Engineer for the work of Development on the above referred property for M/s. RIZVI LAND DEVELOPMENTS PVT.LTD. the Owner/Developer.

Based on the Completion Certificate of Site Supervisor Test Reports. And periodic site inspection carried out by me through my staff from time to time. I hereby certify that Structural work up to Ground + 7 (Seven) floor level has been carried out as per my Structural Design and Details and to the best of my knowledge the said structure is safe and stable for which it is intended.



M. ARIF RUPALWALA.
R.F. CONSULTANTS
 D/401, White Tower,
 Fair deal Road, Jogeshwari(W),
 Mumbai-400102.
 Regn. No. STR/R/64

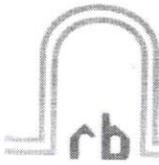
Date : 15-03-2016

Place: Mumbai.

Copy Submitted to:

1. Architect/Licensed Surveyor : M/S. ESSAAR GROUP.
2. Owner /Developer. : M/s. RIZVI LAND DEVELOPMENTS PVT.LTD.

62



RIZVI ESTATES & HOTELS PVT. LTD

Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel.: 2642 4961 / 2642 6767 / 69
Fax : 91- 22-2643 9977

Date: 14.06.2017

To,
Ministry of Environment, Forest & Climate Change,
Regional office (WCZ),
Ground Floor E wing,
New Secretariat Building, Civil Line,
Nagpur 440 001.

Sub: Submission of Compliance Report for Proposed construction of Residential cum commercial Project under SRA Scheme at Kolekalyan, Santakruz Mumbai, Maharashtra.

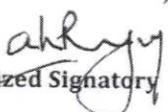
Ref: Environmental Clearance vide letter no. SEAC-2011/CR.760/TC-2 Dated 23.01.2012

Dear Sir,

This is with reference to Environmental Clearance vide letter no. SEAC-2011/CR.760/TC-2 Dated 23.01.2012 from Env. Department, Govt. of Maharashtra.

We are enclosing here with the detailed Compliance report of (December 2016 to May 2017) along with dully filed data sheet.

Thanking you,
Yours faithfully,
For Rizvi Land Developments Pvt. Ltd.


Authorized Signatory

Enclosed: Hard copy of Compliance Report for the period December 2016 to May 2017

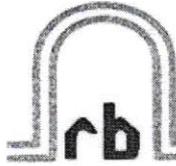
Cc:

1. Regional Office, MPCB, Govandi
2. Environment Department, Manal

भारतीय डाक
India Post

EP AFNB BAZAR <400610>
EIN 757453444 IN
Counter No.1, OP-Code:VILAS
To: MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHG
NAGPUR, PIN:440001
From: RIZVI LAND DEVELOPERS, BANDRA-50
Mumbai, India
Date: 14/06/2017 10:48
Track on www.indiapost.gov.in

63



RIZVI ESTATES & HOTELS PVT. LTD.

Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel. : 2642 4961 / 2642 6767 / 69
Fax : 91-22-2643 9977

Date: 30/12/2017

To,
Ministry of Environment, Forest & Climate Change,
Regional office (WCZ),
Ground Floor E wing,
New Secretariat Building, Civil Line,
Nagpur 440 001.

Sub: Submission of Compliance Report for Proposed Expansion of Residential project with SRA Scheme at Village Kurar, Malad (E), Mumbai, Maharashtra.

Ref:

1. Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 03.08.2009
2. Amendment in Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 30.09.2014

Dear Sir,

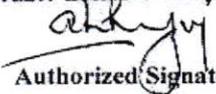
This is with reference to Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 dated 03.08.2009 and Amendment in Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 30.09.2014 from Env. Department, Govt. of Maharashtra.

We are enclosing here with the detailed Compliance report of (June 2017 to November 2017) along with dully filed data sheet.

Thanking you,

Yours faithfully,
For Rizvi Estates & Hotel Pvt. Ltd.

For Rizvi Estate & Hotels Pvt. Ltd.


Authorized Signatory Director

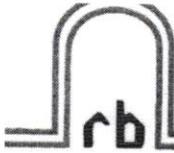
Enclosed: Hard copy of Compliance Report for the period of June 2017 to November 2017

Cc:

1. Regional Office, MPCB, Govandi.
2. Environment Department, Mantaralaya, Mumbai.

<<Track on www.indiapost.gov.in>> भारतीय डाक
India Post
SP APNA BAZAR <400610>
ESTN No: 27AAAGS1022DZIU
EIN9141287491N
Counter No:1, CP-Code:AP
To:MINISTRY OF ENVIRONN,
Nagpur, PIN:440001
From:RIZVI ESTATE & HOTELS, THANE
Wt:220grams, 30/12/2017, 09:31
Amt:71.00EEDD (if not a holiday):01/01/2018
, GST @9% 5.5, SEST @9% 5.50
<<Track on www.indiapost.gov.in>>

64

**RIZVI ESTATES & HOTELS PVT. LTD**

Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel.: 2642 4961 / 2642 6767 / 69
Fax : 91- 22-2643 9977

Date: 15/06/2017

To,
Regional Officer,
Maharashtra Pollution Control Board,
Raikar Chambers, "A" wing, 216, 2nd
floor, Deonar Gaon Road, Near Jain
Mandir, Govandi (E), Mumbai - 400 088

Sub: Submission of Compliance Report for Proposed construction of Residential cum commercial Project under SRA Scheme at Kolkalyan, Santakruz Mumbai, Maharashtra.

Ref: Environmental Clearance vide letter no. SEAC-2011/CR.760/TC-2 Dated 23.01.2012

Dear Sir,

This is with reference to Environmental Clearance vide letter no. SEAC-2011/CR.760/TC-2 Dated 23.01.2012 from Env. Department, Govt. of Maharashtra.

We are enclosing here with the detailed Compliance report of (December 2016 to May 2017) along with dully filed data sheet.

Thanking you,
Yours faithfully,
For Rizvi Land Developments Pvt. Ltd.


Authorized Signatory

Enclosed: Hard copy of Compliance Report for the period December 2016 to May 2017

Cc:
1. Environment Department, Mantralaya, Mumbai
2. Director, MoEF, Nagpur


REGIONAL OFFICE, MUMBAI
MAHARASHTRA POLLUTION CONTROL BOARD,
RAIKAR CHAMBERS, "A" WING, 216, 2ND FLOOR,
DEONAR GAON ROAD, NEAR JAIN MANDIR,
GOVANDI (E), MUMBAI - 400088

65



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Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050
Tel.: 2642 4961 / 2642 6767 / 69
Fax : 91- 22-2643 9977

Date: 29/06/2017

To,
Shri S. M. GAVAI (IAS)
Principal Secretary, SEIAA,
Environment Department,
Mantralaya,
Mumbai - 400032

29.6.17
आवक लिपिक
पर्यावरण विभाग
मंत्रालय, मुंबई-२२.

Sub: Submission of Compliance Report for Proposed construction of Residential cum commercial Project under SRA Scheme at Kolekalyan, Santacruz Mumbai, Maharashtra.

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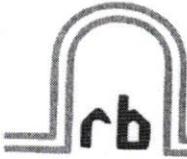
[Signature]
Authorized Signatory

Enclosed: Hard copy of Compliance Report for the period December 2016 to May 2017

Cc:

1. Regional Office, MPCB, Govandi
2. Director, MoEF, Nagpur

66



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Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel. : 2642 4961 / 2642 6767 / 69
Fax : 91-22-2643 9977

Date: 30/12/2017

To,
Shri S. M. GAVAI (IAS)
Principal Secretary, SEIAA,
Environment Department,
Mantralaya,
Mumbai - 400032

Sub: Submission of Compliance Report for Proposed Expansion of Residential project with SRA Scheme at Village Kurar, Malad (E), Mumbai, Maharashtra.

Ref:

1. Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 03.08.2009
2. Amendment in Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 30.09.2014

Dear Sir,

This is with reference to Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 dated 03.08.2009 and Amendment in Environmental Clearance vide letter no. SEAC-2008/CR.33/TC-3 Dated 30.09.2014 from Env. Department, Govt. of Maharashtra.

We are enclosing here with the detailed Compliance report of (June 2017 to November 2017) along with dully filed data sheet.

Thanking you,

Yours faithfully,
For Rizvi Estates & Hotel Pvt. Ltd.

For Rizvi Estate & Hotels Pvt. Ltd.

abhy
Authorized Signatory Director

Enclosed: Hard copy of Compliance Report for the period of June 2017 to November 2017

Cc:

1. Regional Office, MPCB, Govandi
2. Director, MoEF, Nagpur

Abhay
30-12-17
आयक लिफिक
पर्यावरण विभाग
मंत्रालय, मुंबई-३२.

(67)



RIZVI ESTATES & HOTELS PVT. LTD.

Rizvi House, 1st Floor, Hill Road,
Bandra (W), Mumbai - 400 050.
Tel. : 2642 4961 / 2642 6767 / 69
Fax : 91-22-2643 9977

Date: 09/10/2018

To,
Regional Officer,
Maharashtra Pollution Control Board,
Raikar Chambers, "A" wing, 216, 2nd
floor, Deonar Gaon Road, Near Jain
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For **Rizvi Estate & Hotels Pvt. Ltd.**

ahbyy
Authorized Signatory Director

Enclosed: Hard copy of Compliance Report for the period of June 2017 to November 2017

Cc:

1. Environment Department, Mantralaya, Mumbai
2. Director, MoEF, Nagpur

bs

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9-1-18



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2023

Unique Application Number

MPCB-ENVIRONMENT_STATEMENT-0000052249

Submitted Date

03-03-2023

PART A

Company Information

Company Name

Rizvi Land Developments Pvt. Ltd.

Application UAN number

UAN No.0000127092

Address

at Village Kolkalyan, Behind Kalina Church,
Kalina, Santacruz East- Mumbai

Plot no

Plot bearing CTS No. 6422, 6422/1-31, 6423,
6423/1-6, 6424-A, 6424-B, 6424- B/1-4, 6424-C,
6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16,
6429A, 6429A/1-11, 7370, 7374, 7375, 7376A,
7376A

Taluka

Kalina

Village

Kolkalyan

Capital Investment (In lakhs)

7500.00

Scale

LSI

City

Mumbai.

Pincode

400050

Person Name

Dr. Akhtar Hasan Rizvi

Designation

Director

Telephone Number

9773375507

Fax Number

0

Email

estatesrizvi@gmail.com

Region

-

Industry Category

Orange

Industry Type

O21 Building and construction project
more than 20,000 sq. m built up areaLast Environmental statement submitted
online

no

Consent Number

Format1.0/CAC-CELL/UAN
No.0000110807/CO/2302001904

Consent Issue Date

2023-02-27

Consent Valid Upto

2023-06-30

Establishment Year

1978

Date of last environment
statement submitted

Mar 3 2023 12:00:00:000AM

Industry Category Primary (STC Code) &
Secondary (STC Code)

Product Information

Product Name

Total construction area (m2)

Consent Quantity

58741.32

Actual Quantity

30306.44

UOM

Mtrs/Y

By-product Information

By Product Name

0

Consent Quantity

0

Actual Quantity

0

UOM

Mtrs/Y

Part-B (Water & Raw Material Consumption)

1) Water Consumption in m3/day		
Water Consumption for Process	Consent Quantity in m3/day	Actual Quantity in m3/day
Cooling	582.00	393.00
Domestic	0.00	0.00
All others	0.00	0.00
Total	582.00	393.00

2) Effluent Generation in CMD / MLD			
Particulars	Consent Quantity	Actual Quantity	UOM
Sewage generation (m3/d)	466	340	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)			
Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
0	0	0	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)			
Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
0	0	0	CMD

4) Fuel Consumption			
Fuel Name	Consent quantity	Actual Quantity	UOM
Diesel	170	0	Ltr/Hr

Part-C

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water					
Pollutants Detail	Quantity of Pollutants discharged (kL/day) Quantity	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour Concentration	Percentage of variation from prescribed standards with reasons %variation	Standard	Reason
BOD	0.34	10	<80	10	Within th limit

[B] Air (Stack)					
Pollutants Detail	Quantity of Pollutants discharged (kL/day) Quantity	Concentration of Pollutants discharged(Mg/NM3) Concentration	Percentage of variation from prescribed standards with reasons %variation	Standard	Reason
0	0	0	0	0	0

Part-D

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM

5.1 Used or spent oil 0

305 0

Ltr/Hr

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	CMD

Part-E

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Bio degradable waste(Kg/d)	874	874	Kg/Annum

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Sludge from STP (Kg/d)	3	3	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	Kg/Annum

Part-F

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
5.1 Used or spent oil	0	Ltr/Hr	DG is not installed on site 24 hrs power supply is available on site

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Biodegradable waste (Kg/d)	874	Kg/Annum	biodegradable is converted into compost

Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
water spray for dust suppression,	3	0	0	0	3	1

Part-H

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

73

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacks)
Water sprinkling for dust suppression	Water sprinkling for dust suppression	3

[B] Investment Proposed for next Year**Detail of measures for Environmental Protection**

Water sprinkling for dust suppression, sanitation facilities to workers , Water supply to workers, Environmental Monitoring

Environmental Protection Measures

Water sprinkling for dust suppression, sanitation facilities to workers , Water supply to workers, Environmental Monitoring

Capital Investment (Lacks)

8.0

Part-I**Any other particulars for improving the quality of the environment.****Particulars**

Plantation along the Plant Boundary, Internal Road development , Landscape development , STP for treatment for sewage treatment , Biodegradable waste disposed of through

Name & Designation

Dr. Akhtar Hasan Rizvi , Director

UAN No:

MPCB-ENVIRONMENT_STATEMENT-0000052249

Submitted On:

03-03-2023

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भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 545]

नई दिल्ली, मंगलवार, मार्च 4, 2014/फाल्गुन 13, 1935

No. 545]

NEW DELHI, TUESDAY, MARCH 4, 2014/PHALGUNA 13, 1935

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केन्द्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केन्द्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.